
(2014) 03 AHC CK 0004
In the Allahabad High Court
Case No : Misc. Bench No. 2503 of 2014

Sanjeev Goyal

APPELLANT

Vs

Union of India

RESPONDENT

Date of Decision : 27-03-2014

Acts Referred:

Citation : (2015) 319 ELT 61

Hon'ble Judges : Narayan Shukla, J; Vishnu Chandra Gupta, J.

Bench : Division Bench

Advocate : Vipul Agarwal, for the Appellant; Rajesh Singh Chauhan, A.S.G., for the Respondent

Final Decision : Disposed off

Judgement

1. Heard Mr. Vipul Agarwal, learned counsel for the petitioner as well as Mr. Rajesh Singh Chauhan for the opposite parties No. 2 and 3.

The petitioner is aggrieved with seizure of truck bearing registration No. MP-06-HC-1692.

Learned counsel for the petitioner submits that the truck was seized on 7-11-2013. The petitioner moved an application to release the vehicle provisionally on 13-1-2013 against the security to the satisfaction of the authority concerned but till date the same has not been disposed of. Therefore, the petitioner has approached this Court through the instant writ petition for redressal of his grievance.

2. On the other hand, learned counsel for the respondent submits that since some investigation is going on, therefore, the vehicle could not be released and as soon as the same is completed, the petitioner's application shall be disposed of accordingly. He further submits that further investigation may take place one month more time. However, keeping in view the date of seizure of the vehicle, we are of the view that it is not appropriate for the respondents to keep the application pending consideration so long.

3. Therefore, we hereby issue directions to the authority concerned to pass an order, on the petitioner's application for release of the vehicle, may be provisionally in accordance with law. The authority concerned shall pass an order on the petitioner's application within fifteen days from the date of communication of this order. The petitioner undertakes to communicate this order to the authority concerned within three days. In the aforesaid terms, the writ petition stands disposed of finally.